

TO BE PUBLISHED IN PART II SECTION 3(iii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI, THE 12 SEPTEMBER, 1978.

NOTIFICATION
INCOME TAX

No. ²⁴⁹⁶ (F.No. 261/13/78-ITJ): In exercise of the powers conferred by sub-section(1) of Section 121A of the I.T. Act, 1961 (43 of 1961) and in partial modification of notification No. 2382 dated 7.7.78 the Central Board of Direct Taxes, hereby directs that the persons and incomes assessed to income tax or surtax or interest tax in the income tax Circle, wards, districts and Ranges specified in corresponding entries in Col. (2) and Col. (3) of the schedule appended thereto in respect of which the Commissioner (Appeals)-II, Calcutta and Commissioner (Appeals)-III, Calcutta mentioned in Column (1) shall perform their functions shall be amended to read as under:-

Charges with Headquarters	Income Tax Wards and Circles.	Ranges of Inspecting Assistant Commissioners of Income Tax.
Commissioner (Appeals) - II, Calcutta.	1. Companies Distt. III (A to G Wards)	1. Special Range-I. 2. I.A.C., Range-II.
Commissioner (Appeals) - III, Calcutta.	1. Companies Dist. III (All Wards other than A to G) 2. Co-operative Housing Circle. 3. Companies Dist. VI. 4. I.T. Central Circles - I/II/III/VI/VII/VIII/IX/IV/XIV/XVI/XXVII/XXVIII/XXIX/XXX/XXXI/XXXII.	

This notification shall take effect from 23.8.78

(S.K. Bhatnagar)

Under Secretary, Central Board of Direct Taxes.

Copy forwarded to:-

1. The Manager, Govt. of India Press, New Delhi.
2. The Commissioner of Income-tax, West Bengal-I, Calcutta.

(S.K. Bhatnagar)